## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 32 OF 2016 AND APPEAL NO. 33 OF 2016 & IA NO. 86 OF 2016

Dated: 9<sup>th</sup> July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Jindal Stainless (Hisar) Ltd. .... Appellant(s)

Vs.

Haryana Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. G. Sai Kumar

Mr. Roheel Kohli

Ms. Sowmya Saikumar for R-2 & 3

## **ORDER**

We have heard learned counsel for the parties. Learned counsel appearing for respondent Nos. 2 & 3 may file written submissions on or before 23.07.2017 after serving copy on the other side. Thereafter, learned counsel for the appellant may file written submissions on or before 30.07.2018 after serving copy on the other side.

List the matter for reporting compliance on <u>06.08.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk